

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.40272 of 2014

(Arising out of Order-in-Original No.32/2013 dated 29.03.2013 passed by Commissioner of Service Tax, Chennai)

M/s. C.P. Aquaculture (India) Private Ltd.

47/D4, Gandhi Mandapam Road, Kotturpuram,
Chennai 600 085.

...Appellant

Versus

Commissioner of GST & Central Excise,

Chennai Outer Commissionerate,
Newry Towers, No.2054, I Block, II Avenue,
12th Main Road, Anna Nagar,
Chennai 600 040

...Respondent

APPEARANCE:

For the Appellant : Mr. V. Ravindran, advocate

For the Respondent : Ms. K. Komathi, Additional Commissioner (A.R)

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

HON'BLE MR. M. AJIT KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING : 02.06.2023

DATE OF DECISION : 02.06.2023

FINAL ORDER No.40402/2023

Order : Per Ms. Sulekha Beevi C.S.

Ld. Counsel Shri V Ravindran submitted that appellant has opted for SVLDR Scheme and they have been issued Discharge Certificate.

2. Ms. K. Komathi appeared for the Department.

3. Appeal is dismissed as settled under the SVLDR Scheme.

(Order dictated and pronounced in open court)

(M. AJIT KUMAR)
MEMBER (TECHNICAL)

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)